IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH AT HYDERABAD

RA: 38/2000 in 0A.1185/99

Date of order: 18-4-2000

Between:

- General Manager, Heavy Water Plant, Manuguru.
- Chief Admn. & Accts.Officer, Heavy Water Plant, Manuguru.
- Administrative Officer, Heavy Water Plant, Manuguru.

... Applicants/Respondents in OA

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..contd..2

And

Yenna Raju.

...Respondent/Applicant in OA

Counsel for the Applicant in OA : Mr.G.Ravi Mohan

Counsel for the Respondents in OA : Mr.K. Narahari, Addl. CGSC

CORAM :

THE HOW'BLE MR.B.S.JAI PARAMESHUAR : MEMBER (JUDL.)

Order

Heard Mr.K. Narahari learned standing counsel for respondents in the OA and Sri Ch.Satyanarayana, for Mr.G.Ravi Mohan learned counsel for the applicant in OA.

- The respondents have filed this application for reviewing the order dt.25.1.2000, wherein it was observed in para-8, that the applicant should be provided vacancy against land displaced persons quota in the next immediate available vacancy in the project.
- The learned counsel for the applicant submits that the availability of the vacancies in the project is very much limited, that they have to provide appointment against the land displaced persons quote on the basis of seniority and also after compliance of the directions given by this Tribunal, and that therefore they submit that it may not be possible

for them to comply with para-8 of the order.

- 4. The para 8 of the order is hereby modified to the effect that the respondent shall provide an appointment to the applicant in the OA as expeditiously as possible on his turn in compliance of the directions given by the Tribunal and as per his seniority.
- 5. The R.A. is allowed.

(B.S.Jai Parame shwar) Member (Judl.)

Dated: 18th April,2000 (Dictated in open court)

'SA'